

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1004**

**TO BE ANSWERED ON THE 08TH FEBRUARY, 2022/ MAGHA 19, 1943 (SAKA)
DOMESTIC VIOLENCE ACT, 2005**

1004. SHRI DULAL CHAND GOSWAMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal for issuance of instructions within six months forth cases which are notified under the protection of women from Domestic Violence Act, 2005 for protection of women;

(b) if so, the details thereof;

(c) the number of such cases, in the constituency of Katihar in the State of Bihar which are pending since more than six months; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b): Ministry of Women & Child Development has enacted 'Protection of Women from Domestic Violence Act, 2005 (PWDVA)'. Section 12 of the Act provides that an aggrieved person or a Protection Officer or any other person on behalf of the aggrieved person may present an application to the Magistrate seeking one or more reliefs under the Act. The Magistrate shall fix the first date of hearing, which shall not ordinarily be beyond three days from the date of receipt of the application by the court. Further, the Magistrate shall endeavour to dispose of every application made under sub-section (1) of Section 12 of PWDVA within a period of sixty days from the date of its first hearing.

(c) & (d): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". However, district-wise data of the number of cases, which are pending, is not maintained by NCRB.
